



2026:AHC:14945

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 671 of 2026

Hc Islam Khan And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Razia Sultan, Yashpal Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Ms. Razia Sultan, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that so far as the writ petitioner no.1 is concerned, he was appointed as Police Constable on 01.11.1986, promoted as Head Constable and is going to superannuate shortly. So far as petitioner no.2 is concerned, he was appointed as Police Constable on 16.06.1986 and promoted on the post of Head Constable and then to Sub-Inspector. The petitioner no.2 claims to retire shortly.

3. Prayer in the present writ petition is for consideration of their claim for being posted in their home district.

4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs to be decided at the first instance by Respondent no.3.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

January 21, 2026

N.S.Rathour

(Vikas Budhwar,J.)